

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P. 53/94
in
O.A. 1346/93.

Dt. of Decision : 4-8-94.

1. J. Laxmanna
2. N. Satyanarayana
3. N. Balanna
4. A. Panduranga Rao
5. M. Manickyam Setty
6. K. Eswara Rao
7. Syed Ameer
8. S. Nabi Sahab
9. K. Yesurathnam
10. S.A. Khader
11. B. Raju

.. Petitioners.

VS

Sri S.C. Mahalik,
Director General,
Dept. of Posts,
Dak Sadan, Sansad Marg,
New Delhi - 1.

.. Respondents/
Contemnor.

Counsel for the Petitioners : Mr. Krishna Devan

Counsel for the Respondents/
Contemnor. : Mr. N.R. Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

in

C.A.1346/93

ORDER

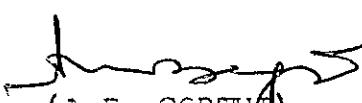
(As per Hon'ble Shri A.V.Haridasan, Member(J))

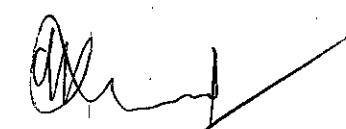
The original application was disposed of by an order dated 29.10.93, directing the respondents therein including the ^{alleged} contemner, who is Director General, Deptt. of Posts, to take a final decision on the representations submitted by the applicants in the OA within a period of six months. This CP has been filed by the petitioners ^{under} praying that action ^{before} Contempt of Courts Act may be taken against Shri S.C.Mahalik, Director General Deptt. of Posts, for not complying with the directions contained in the judgement ^{in the OA,} for not taking a final decision in the matter.

2. When the ~~petition~~ came up for hearing today, Shri NR Devraj, learned Central Government Standing Counsel who appeared for the respondents in the Contempt Petition brought to our notice that the alleged contemner, Shri S.C.Mahalik, Director General, Deptt. of Posts had taken a final decision on 21.5.1994, i.e. within six months from the date of receipt of the order of this Tribunal. It was also brought to our notice that a copy of the order has been forwarded to Chief Postmaster General for service on the petitioners. A copy of the above said communication has now been given to Shri Krishna Devan counsel for the petitioners. We find that the contemner has complied with the directions contained in the judgement by taking a decision on the representations of the petitioners and therefore he has not done ~~anything~~ or omitted to do anything inviting action under the Contempt of Courts Act. If the petitioners are aggrieved by the

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decision taken as observed in the OA, they are at liberty to challenge the same in an appropriate proceedings. Therefore the contempt petition is dismissed.


(A.B. GORTHI)
Member (Admn)


(A.V. HARIDASAN)
Member (Judl.)

Dated: 04th August, 1994

(Dictated in the Open Court)


Amulya 10/8/94
DEPUTY REGISTRAR (J)

Copy to:

1. Sri S.C. Mahalik, Director General, Dept. of Posts, Dak Sadan, Sansad Marg, New Delhi-1.
3. One copy to Mr. Krishna Devan, Advocate, CAT, Hyderabad.
4. One copy to Library, CAT, Hyderabad.
5. One spare Copy.

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3rd page
10/8/94